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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 20th May, 2020.

No.LB.65/LA/2020/3. - The Meghalaya Labour Laws (Amendment) Bill, 2020 introduced in the Meghalaya Legislative Assembly on the 20th May, 2020, together with the statement of objects and reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE MEGHALAYA LABOUR LAWS (AMENDMENT)
BILL, 2020**

A

Bill

to further amend the Factories Act, Contract Labour (Regulation and Abolition) Act and Industrial Disputes Act.

AND WHEREAS, instructions from the Government of India, Ministry of Labour and Employment have been received to carry out amendments to the Factories Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 and Industrial Disputes Act, 1947.

Now therefore, in light of the instructions received from the Government of India, Ministry of Labour and Employment, be it enacted by the Legislature of the State of Meghalaya in the Seventy-First Year of the Republic of India as follows:-

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| Short title and commencement | 1. (1) This Act may be called the Meghalaya Labour Laws (Amendment) Act, 2020. |
| | (2) It extends to the whole of the State of Meghalaya. |
| | (3) It shall come into force on such date as the State Government may, by notification, in the Official Gazette appoint. |
| Amendment of the Factories Act, 1948.
(Central Act No. 63 of 1948) | 2. In clause (m) of Section 2 of the Factories Act, 1948,- |
| | (i) in the existing sub-clause (i), for the word "ten" appearing therein, the word "twenty" shall be substituted; and |
| | (ii) in sub-clause (ii), for the word "twenty" appearing therein, the word "forty" shall be substituted; |
| Amendment of the Contract Labour (Regulation and Abolition) Act, 1970
(Central Act No. 37 of 1970) | 3. In sub-section (4) of Section 1 of Contract Labour (Regulation and Abolition) Act, 1970,- |
| | (i) in the existing clause (a) for the word "twenty" appearing therein, the word "fifty" shall be substituted ;and |
| | (ii) in the existing clause (b), for the word "twenty" appearing therein, the word "fifty" shall be substituted. |
| Amendment of the Industrial Disputes Act, 1947. (Central Act No. 14 of 1947) | 4. In Section 25-K of the Industrial Disputes Act, 1947 for the words "one hundred" appearing therein, the words "three hundred" shall be substituted. |

STATEMENT OF OBJECT AND REASONS

As instructed by the Government of India, Ministry of Labour and Employment it has become necessary to make certain amendments to the Factories Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 and Industrial Disputes Act, 1947.

Hence, this Bill.

SHRI PRESTONE TYNBSONG

Minister,
Labour Department.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

There will be no expenditure involved from the Consolidated Fund of the State of Meghalaya for implementation of the provisions of the Bill.